

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 17

IA 3411/2024 IN C.P. (IB)/395(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.07.2024**

NAME OF THE PARTIES: **HARESH RAMCHANDRANI**

Sec. 94(1) and 60(5) of Insolvency and Bankruptcy Code, 2016.

ORDER

IA3411/2024

1. Ld. Counsel Adv. Aashray Chaudhary i/b Adv. Jatin Kumar for Resolution Professional.
2. Though the counsel for respondent is present but has not marked their appearance in chat box or attendance sheet.
3. This application is filed by the applicant/Resolution Professional under Section 99 of the Code and the limited prayer in the present application is for placing on record the Report filed by the Resolution Professional in the matter of the Personal Guarantor herein.
4. The abovesaid Report prepared by the Applicant herein is taken on record. Resolution Professional is hereby directed to serve a copy of the said Report upon the Respondent/Personal Guarantor herein and the Financial Creditor, forthwith.

5. Respondent/Personal Guarantor shall file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
6. With the aforesaid observations and directions, the Interlocutory Application **bearing IA No. 3411/2024, is disposed of as allowed.**
7. Registry shall list the main Company Petition on Board on **24.07.2024** for further consideration and hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Prajakta